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## (2024) 11 UK CK 0012

## **Uttarakhand High Court**

Case No: Writ Petition Miscellaneous Single No. 2683 Of 2024

Bhuvan Sharma APPELLANT

Vs

**Uttarakhand Environment** 

Protection And Pollution Control RESPONDENT

**Board And Another** 

Date of Decision: Nov. 7, 2024

Hon'ble Judges: Pankaj Purohit, J

Bench: Single Bench

Advocate: Kaushal Sah Jagati, Aditya Pratap Singh

Final Decision: Disposed Of

## **Judgement**

## Pankaj Purohit, J

- 1. By means of this writ petition, the petitioner has impugned order dated 06.12.2023 (annexure no.13) whereby he apprehends that permission to run unit under Water/Air Act may be rejected.
- 2. On 24.10.2024 on the submission made by learned counsel for respondent no.1 that no order was passed till then and the matter was pending
- consideration before the concerned Regional Officer, Kashipur, the matter was adjourned for today.
- 3. Today learned counsel for respondent no.1, on instructions, which are take on record, has submitted that the consent to run the unit has been
- granted in favour of the petitioner vide order dated 06.11.2024 which is valid upto 31.03.2025.
- 4. In view of the statement so made by learned counsel for respondent no.1 nothing remains left to be decided in the matter.

5. Accordingly, writ petition is closed.	